

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-230-2020****IN****PILWP 15 OF 2020**

Remedios D'Cunha & Ors. ... Applicants
Versus
State of Goa & Ors. ... Respondents

Mr. Nigel Da Costa Frias, Advocate for the Applicants.

Mr. Sagar Dhargalkar, Additional Government Advocate for the Respondent Nos. 1 to 6.

Mr. V. Sardesai, Advocate for Respondent No.7.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 4th January, 2021

P.C.

Heard Mr. Nigel Da Costa Frias, learned counsel for the Applicants, Mr. Sagar Dhargalkar, learned Additional Government Advocate for the Respondent Nos. 1 to 6 and Mr. V. Sardesai, learned counsel for Respondent No.7.

2. Leave to amend as prayed for is granted. Amendment to be carried out within one week and the copy of the amended petition to be supplied to the Respondents/learned counsel for the Respondents.

3. If any of the Respondents wish to file any response to the amended petition, they are granted liberty to do so by serving advance copy upon the learned counsel for the Applicants.

4. The application for amendment is disposed of in the aforesaid terms.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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